

NHRC seeks report on alleged illegal stone quarrying in Similipal foothills

STATESMAN NEWS SERVICE
Bariapada, 29 September:

The National Human Rights Commission (NHRC) has sought an Action Taken Report (ATR) from the District Collector over an allegations of rampant illegal stone quarrying on the foothills of the ecologically sensitive Similipal national park, including areas near Saratchandrapur and Bankasahi villages under Kendua Panchayat of Shamakhunta tehsil.

The Commission, in an order dated 28 September, directed the District Magistrate to conduct an inquiry into the allegations and submit a report within two weeks.

Rights activist and Advocate Mr. Akhand in a complaint to the apex rights panel alleged that unauthorised stone quarrying was being carried out in the Similipal foothills, particularly during night hours, using drilling machines and explosives. The complaint also alleged that the quarrying activities were being undertaken without the requisite approvals or environmental clearances.

The complainant placed the issue before the NHRC as a human-rights matter, arguing that the alleged



quarrying was not merely an environmental violation but was also affecting the safety, livelihood and dignity of local residents.

It further alleged that more than 50 stone-carrying trucks were moving through the area every day, affecting road safety and the normal life of residents.

The complaint also raised concerns over alleged environmental degradation in the Similipal region, including deforestation, hill cutting and noise and air pollution.

The Commission observed that "if true", the allegations made in the complaint would constitute serious violations of the human rights of the victims. The original complaint had sought action against persons allegedly involved in illegal quarrying, including seizure of machinery and trucks, as well as relief and compensation for families whose houses may have been damaged or whose lives were allegedly endangered.



NHRC notice to Meta, Centre over exploitation of minors

The National Human Rights Commission (NHRC) on Monday issued notice to Meta, the Ministry of Electronics and Information Technology (MeitY), and Etah district administration in Uttar Pradesh over a complaint alleging that minor children were repeatedly forced to appear in objectionable, derogatory and politically charged social media videos linked to an Instagram account stated to be operated from Etah district. The NHRC notice cited a complaint from Sewa Nyaya Utthan Foundation, raising concern over children's dignity, privacy, psychological well-being, and informed parental consent.

NHRC seeks report on illegal stone quarrying near Similipal

UNITED NEWS OF INDIA

Bhubaneswar, Sept 29: The National Human Rights Commission (NHRC) has sought an Action Taken Report from the Mayurbhanj District Magistrate on alleged illegal stone quarrying in the foothills of Similipal National Park, including areas near Saratchandrapur and Bankasahi villages.

In an order dated September 28, the NHRC directed the DM to inquire into the allegations and submit a report within two weeks of receiving the Commission's communication.

The complaint, filed by rights activist and advocate Akhand, alleged that unauthorised quarrying was being carried out, particularly at night, using drilling machines and explosives. Blasting has allegedly caused loud explosions and tremors in nearby villages, with cracks developing in some houses, especially mud

houses inhabited by poor and vulnerable families.

The complainant also alleged quarrying without requisite approvals or environmental clearances and claimed that more than 50 stone-laden trucks passed through the area daily, affecting road safety and residents' normal lives.

The complainant further alleged deforestation, hill cutting, and noise and air pollution, warning of risks to the safety, livelihood and dignity of communities dependent on natural resources. The NHRC said that, if true, the allegations would constitute serious human rights violations and directed its Registry to forward the complaint to the DM for an expeditious report. The complainant sought action against those involved, including seizure of machinery and trucks, besides relief and compensation for affected families.

NHRC notice to Meta, MeitY over use of minors in political videos

NEW DELHI, DHNS: The National Human Rights Commission has issued notices to Meta, the Ministry of Electronics and Information Technology, and the Etah district administration in UP following a complaint alleging the repeated use of minor children in objectionable and politically sensitive social media videos.

A bench led by Priyank Kanoongo took cognisance of the complaint filed by an NGO. The complaint claims that children, including those from socially and economically vulnerable backgrounds linked to a coaching institute in Etah, were scripted, tutored and made to appear in videos containing abusive, derogatory and politically charged language. The purported videos, allegedly targeting PM Narendra Modi, were uploaded and circulated on Instagram for digital reach and engagement.

Source: <https://www.orissapost.com/odisha-nhrc-seeks-report-on-illegal-stone-quarrying-near-similipal/>

Odisha: NHRC seeks report on illegal stone quarrying near Similipal

UNI Updated: September 30th, 2026, 08:28 IST in State, Top Stories, Trending

Bhubaneswar: The National Human Rights Commission (NHRC) has sought an Action Taken Report from the Mayurbhanj District Magistrate on alleged illegal stone quarrying in the foothills of Similipal National Park, including areas near Saratchandrapur and Bankasahi villages.

In an order dated September 28, the NHRC directed the DM to inquire into the allegations and submit a report within two weeks of receiving the Commission's communication.

The complaint, filed by rights activist and advocate Akhand, alleged that unauthorised quarrying was being carried out, particularly at night, using drilling machines and explosives. Blasting has allegedly caused loud explosions and tremors in nearby villages, with cracks developing in some houses, especially mud houses inhabited by poor and vulnerable families.

The complainant also alleged quarrying without requisite approvals or environmental clearances and claimed that more than 50 stone-laden trucks passed through the area daily, affecting road safety and residents' normal lives.

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The NHRC said that, if true, the allegations would constitute serious human rights violations and directed its Registry to forward the complaint to the DM for an expeditious report.

The complainant sought action against those involved, including seizure of machinery and trucks, besides relief and compensation for affected families.

Source: <https://tfipost.com/2026/09/etah-police-ordered-to-probe-childrens-political-videos/amp/>

Etah Police Ordered to Probe Children's Political Videos

By adarshdubey 18 hours Ago

Etah Police have been directed by the National Human Rights Commission (NHRC) to examine allegations concerning the use of minor children in politically charged videos uploaded to Instagram by an account associated with a purported coaching centre in Uttar Pradesh's Etah district. The Commission has also issued notices to Meta India and the Ministry of Electronics and Information Technology (MeitY), bringing the children's safety, privacy and alleged exploitation into focus.

The NHRC took cognisance of a complaint submitted by the Sewa Nyaya Uthhan Foundation on September 28. According to the complaint, children were allegedly scripted, prompted and repeatedly made to appear in videos containing abusive, derogatory and political statements. The videos were reportedly uploaded through the Instagram account "Pratibha_edu_squad".

Etah Police have been specifically asked to identify the children appearing in the videos and assess whether they require protection, counselling or other assistance. The NHRC has said that, wherever warranted, the children should be produced before the competent Child Welfare Committee for an assessment of their care, safety and well-being. Their identities and privacy are also to be protected during the proceedings.

The case follows a report concerning Pratibha, described as a home tutor, whose Instagram account had attracted attention because of videos featuring young students making political remarks. The earlier report also questioned the accuracy of an "IAS" designation appearing in the account's bio, noting that publicly available information did not establish that she had cleared the civil services examination. Those claims remain separate from the NHRC proceedings and would require verification through appropriate authorities.

Etah Police have also been directed to establish who operates or controls the social-media account and to examine the involvement of adults in scripting, recording, uploading, circulating or otherwise facilitating the videos. The Commission specifically mentioned the possible roles of parents, guardians, tuition operators and other adults. The direction is significant because the central concern identified by the NHRC is not simply the political content itself, but the alleged involvement of minors in producing and distributing such material.

The Commission has further directed Etah Police to examine the digital material and determine whether any cognisable offence has been committed. If the investigation discloses an offence, the NHRC has directed that an FIR be registered and the matter investigated under applicable provisions of laws including the Juvenile Justice (Care and Protection of Children) Act, the Bharatiya Nyaya Sanhita and the Information Technology Act. The precise offences, if any, will depend on the findings of the investigation rather than the allegations alone.

Etah Police have also been instructed to ensure that children are not made to participate in similar derogatory or abusive videos in the future. The Commission has sought an Action Taken Report detailing the number and ages of children identified, protective and counselling measures, the people operating or producing the content, any FIR or other action taken, and steps concerning preservation or removal of the disputed digital material.

The NHRC has separately sought answers from Meta India regarding the Instagram account and the videos involving minors. Meta has been asked to explain how the material was uploaded and repeatedly circulated, what steps were taken to restrict or remove it, whether the content generated any financial benefit and how account-registration information was preserved. The questions place the platform's child-safety and content-moderation responsibilities under scrutiny.

Etah Police are not the only authorities involved. The NHRC has also asked MeitY to examine the allegations concerning children, particularly claims that some came from socially and economically vulnerable backgrounds. The ministry has been asked to examine the platform's due-diligence, child-safety and grievance-redressal mechanisms and submit an Action Taken Report within two weeks.

The controversy highlights a broader challenge created when minors become participants in social-media content carrying political messages. While political expression is protected in democratic discourse, the use of children in such material raises additional questions about consent, privacy, psychological welfare and adult responsibility. Those questions become particularly important when children may be too young to understand the political statements they are being asked to repeat.

For now, the NHRC proceedings do not themselves establish criminal liability. Etah Police have been tasked with investigating the allegations, identifying the individuals involved and determining whether the available evidence discloses offences. The responses from Meta and MeitY, along with the police Action Taken Report, are expected to provide further clarity on what occurred, who was responsible and what safeguards were in place.

Source: <https://www.timesnownews.com/india/nhrc-etah-coaching-centre-children-instagram-videos-child-abuse-allegations-article-156244341>

Minors Made To Abuse PM Modi In Reels? NHRC Acts On Etah 'Coaching Centre'

Reported by: Mohit Bhatt Edited by: Diana George

Updated: Sep 29, 2026, 11:26 IST

NHRC has taken cognizance of allegations that minors at a purported Etah "coaching centre" were used in scripted Instagram videos and sought reports from authorities.

The National Human Rights Commission (NHRC) has taken cognizance of a complaint alleging that young children were being used by a purported coaching centre in Uttar Pradesh's Etah in politically-charged videos.

The complaint alleges that children, including those as young as three, were being made to participate in scripted videos uploaded on an Instagram account identified as "Pratibha_edu_squad".

It also raises concerns over the children's dignity, privacy, psychological well-being and whether their parents had consented to the creation and circulation of the videos.

Acting on the complaint, an NHRC Bench headed by Member Priyank Kanoongo has issued notices to the Etah Senior Superintendent of Police, District Magistrate, Meta India's Managing Director and Country Head, and the Secretary of the Ministry of Electronics and Information Technology (MeitY). The Commission has sought Action Taken Reports from the authorities within two weeks.

The NHRC has directed the Etah police to identify the children appearing in the videos and ensure that they receive appropriate protection and counselling. The police have also been asked to identify the persons controlling the social media account and examine the role of adults involved in scripting, recording, uploading or otherwise facilitating the content.

The Commission has further directed that if the investigation establishes a cognizable offence, appropriate legal action, including registration of an FIR, should be taken.

The complaint, which was also highlighted in a X post by Muji Singh Rangi, director of ISSF India, alleges that the purported coaching centre attracted children from economically weaker families but was allegedly using them to create social media content unrelated to their studies.

Rangi alleged that more than 1,100 videos involving children had been uploaded and claimed that the children were being made to repeat abusive or political slogans.

The NHRC has also sought an explanation from Meta on how content involving minors was repeatedly uploaded and circulated on its platform. The social media company has been asked to clarify whether any monetisation or commercial benefit was generated from the videos, what action was taken to restrict or remove the content, and whether relevant digital evidence has been preserved.

The case comes amid wider scrutiny of the impact of social media on children. The National Commission for Protection of Child Rights (NCPCR) has guidelines covering child participation in entertainment and commercial content, including content created for social media. The guidelines stress safeguards against situations that could cause children unnecessary mental or physical suffering and provide for protections relating to consent, education and earnings from online content.

The NHRC has stressed that the children should be treated primarily as children requiring protection and assessment, while the investigation should focus on identifying the adults responsible for creating, controlling, uploading or potentially commercially exploiting the content.

The development also comes days after the Supreme Court raised concerns over the impact of social media on minors and urged the Centre to consider statutory safeguards governing children's access to social media platforms.

Source: <https://www.thehansindia.com/tech/nhrc-notice-to-meta-meity-over-anti-modi-instagram-videos-featuring-children-1126891>

NHRC Notice to Meta, MeitY Over Anti-Modi Instagram Videos Featuring Children

In Short Highlight NHRC has sought answers from Meta and MeitY after Instagram videos allegedly showed Etah children in politically charged content against PM Narendra Modi.

Kahekashan Created On: 29 Sept 2026 1:55 PM IST

The National Human Rights Commission (NHRC) has initiated an investigation into Instagram videos that allegedly feature children from a coaching centre in Etah, Uttar Pradesh, in politically sensitive content concerning Prime Minister Narendra Modi. The matter has raised questions about the children's privacy, dignity and protection online. According to reports, some of the videos included children making critical remarks about the Prime Minister, along with politically charged references. The NHRC has decided to examine whether minors were appropriately protected while the content was being created and circulated.

"The complaint raised concerns regarding the children's dignity, privacy, psychological well-being, parental consent and possible exploitation," the NHRC statement said.

An NHRC Bench headed by Member Priyank Kanoongo has issued notices to the SSP and District Magistrate of Etah, Meta India's Managing Director and Country Head, and the Secretary of the Ministry of Electronics and Information Technology (MeitY). The authorities have been asked to submit Action Taken Reports within two weeks.

The Commission has also directed the police to identify the children appearing in the videos and ensure that they receive appropriate protection and counselling. Authorities have further been asked to establish who operated the Instagram account and determine the involvement of adults in scripting, recording, uploading or producing the content.

"Where a cognizable offence is found, appropriate legal action, including registration of an FIR, has been directed," NHRC said.

Meta Asked to Explain Content Circulation

Meta has also been asked to explain how videos featuring minors were repeatedly uploaded and circulated on Instagram and what measures were taken to restrict their spread. The Commission is additionally examining whether the content generated any financial or commercial benefit for those involved.

"The Commission has emphasised that the children must be treated primarily as children requiring protection and assessment, while the investigation should focus on identifying the adults/persons responsible for scripting, creating, uploading, controlling or commercially exploiting such content," the commission said.

The NHRC's notice means the matter is now under examination; the allegations and circumstances surrounding

the videos will be assessed as part of the proceedings.

Source: <https://www.oneindia.com/india/minor-children-exploitation-social-media-etah-nhrc-cognizance-012-8219229.html>

NHRC directs Etah police to identify and protect minors, seeks Action Taken Reports within two weeks

The National Human Rights Commission has taken cognizance of claims that minors were scripted and used in objectionable Instagram videos linked to an Etah coaching centre. It has issued notices to local authorities, Meta India, and MeitY, seeking protection for the children, investigation into the content, and potential legal action.

By Oneindia Staff Published: Tuesday, September 29, 2026, 13:31 [IST]

New Delhi: The National Human Rights Commission (NHRC) has taken cognizance of a complaint alleging that minor children were repeatedly featured in objectionable and politically themed social media videos circulated through an Instagram account reportedly linked to a coaching centre in Etah, Uttar Pradesh.

A Bench of the Commission headed by NHRC Member Shri Priyank Kanoongo has issued notices to the Senior Superintendent of Police (SSP), Etah; District Magistrate, Etah; Managing Director and Country Head, Meta India; and the Secretary, Ministry of Electronics and Information Technology (MeitY), directing them to submit Action Taken Reports within two weeks. The complaint alleged that the children were being scripted and repeatedly used in videos uploaded on social media, raising concerns about their dignity, privacy, psychological well-being, parental consent and possible exploitation.

Taking the matter seriously, the Commission directed the Etah police to identify the children featured in the videos and ensure their protection, counselling and welfare. The police have also been asked to determine who controls the social media account and examine the role of adults allegedly involved in scripting, recording, uploading or facilitating the content.

The NHRC further directed that if the inquiry reveals the commission of any cognizable offence, appropriate legal action, including registration of an FIR, should be initiated in accordance with law. In its notice to Meta India, the Commission sought details on how content involving minors was repeatedly uploaded and circulated on the platform. The company has also been asked to clarify whether any monetisation or commercial gain was linked to the content and what steps, if any, were taken to restrict or remove the videos. The Commission has additionally directed that all relevant digital evidence be preserved.

The notice to MeitY seeks information regarding the safeguards, oversight mechanisms and regulatory measures available to address cases involving the use of children on digital platforms.

The Commission observed that the children appearing in the videos must be treated primarily as children requiring protection and care. It emphasized that the focus of the investigation should be on identifying and examining the role of the adults or other persons responsible for creating, scripting, uploading, controlling or commercially exploiting the content. The matter will be reviewed by the Commission after receiving responses from the concerned authorities and agencies.

Source: <https://www.freepressjournal.in/india/nhrc-issues-notice-to-meta-centre-over-alleged-exploitation-of-children-in-social-media-videos>

NHRC Issues Notice To Meta, Centre Over Alleged Exploitation Of Children In Social Media Videos

The NHRC has issued notices to Meta, MeitY and Etah authorities over allegations that minor children were made to appear in objectionable and politically sensitive social media videos. Police have been directed to identify and protect the children, investigate those involved and preserve digital evidence.

Vidhi Santosh MehtaUpdated: Tuesday, September 29, 2026, 06:21 PM IST

New Delhi, September 29, 2026: The National Human Rights Commission (NHRC) has issued notices to Meta, the Ministry of Electronics and Information Technology (MeitY) and the Etah district administration in Uttar Pradesh over allegations that minor children were repeatedly made to appear in objectionable and politically sensitive social media videos.

The NHRC acted on a complaint by Sewa Nyaya Utthan Foundation, which alleged that children, including those from socially and economically vulnerable backgrounds, were tutored and made to appear in videos containing abusive, derogatory and politically charged expressions. The videos were allegedly uploaded and circulated publicly to gain digital reach and engagement.

Children's Safety In Focus

The complaint raised concerns about the children's dignity, privacy and psychological well-being, as well as informed parental consent. It also alleged possible exploitation by adults controlling or facilitating the content.

The allegations raise broader concerns about the safeguards available to children appearing in social media content, particularly when adults are involved in creating and circulating material for online engagement. The NHRC's intervention puts the focus on whether adequate measures were in place to protect the children and their interests.

Police Told To Probe Roles

The NHRC Bench, presided over by member Priyank Kanoongo, sought action-taken reports from the authorities concerned within two weeks. It directed the Senior Superintendent of Police in Etah to identify the children and ensure their protection and counselling, The Hindu reports.

The police have also been directed to investigate the roles of those allegedly involved in scripting, recording, uploading and circulating the videos. They have been asked to register a First Information Report (FIR) if the inquiry discloses a cognisable offence and to preserve relevant digital evidence.

Rehabilitation Measures Sought

The District Magistrate has been directed to ensure appropriate care, protection and rehabilitation measures for

the children through the Child Welfare Committee and the District Child Protection Unit.

The directions indicate that the matter extends beyond investigating who created and circulated the videos, with the children's immediate protection, counselling and rehabilitation also forming part of the NHRC's response.

Meta Asked To Explain

Meta, the parent company of Facebook and Instagram, has been asked to explain how the content was repeatedly uploaded and circulated. The company has also been asked whether the material generated any monetisation or commercial benefit.

The NHRC has sought details about the steps taken by Meta to preserve relevant digital evidence and address the material. These questions place scrutiny on how social media platforms respond when content involving children is repeatedly circulated and potentially used for commercial or engagement purposes.

MeitY To Examine Platform Safeguards

MeitY has been directed to examine the platform's due diligence, child safety and grievance redressal mechanisms.

The responses from Meta, the ministry and local authorities will be important in establishing how the videos were created and circulated, whether any offence was committed and what measures were taken to protect the children involved.

Source: <https://enewsinsight.com/nhrc-seeks-report-on-alleged-illegal-stone-quarrying-in-similipal-foothills/>

NHRC Seeks Report on Alleged Illegal Stone Quarrying in Similipal Foothills

Sagarika Satapathy Date: September 29, 2026, 9:42 PM

Date: TNI Bureau: The National Human Rights Commission (NHRC) has sought an Action Taken Report from the District Magistrate, Mayurbhanj, on allegations of rampant illegal stone quarrying in the foothills of the ecologically sensitive Similipal National Park, including areas near Saratchandrapur and Bankasahi villages under Kendua Panchayat of Shamakhunta tehsil. The Commission, in an order dated September 28, 2026, directed the District Magistrate to conduct an inquiry into the allegations and submit a report within two weeks of receiving the Commission's communication. Rights activist and Advocate Akhand in a complaint to the apex rights panel alleged that unauthorised stone quarrying was being carried out in the Similipal foothills, particularly during night hours, using drilling machines and explosives. According to the complaint, the alleged blasting was causing loud explosions and tremors in the surrounding villages, with claims that cracks had developed in houses, particularly mud-built houses inhabited by poor and vulnerable families. The complaint also alleged that the quarrying activities were being undertaken without the requisite approvals or environmental clearances. The complainant placed the issue before the NHRC as a human-rights matter, arguing that the alleged quarrying was not merely an environmental violation but was also affecting the safety, livelihood and dignity of local residents. It further alleged that more than 50 stone-carrying trucks were moving through the area every day, affecting road safety and the normal life of residents. The complaint also raised concerns over alleged environmental degradation in the Similipal region, including deforestation, hill cutting and noise and air pollution. It contended that degradation of the local environment could adversely affect the rights of communities dependent on the area's natural resources. Importantly, the Commission observed that "if true", the allegations made in the complaint would constitute serious violations of the human rights of the victims. On that basis, it directed its Registry to forward a copy of the complaint to the District Magistrate, Mayurbhanj, for an inquiry and an expeditious report within two weeks. The original complaint had sought action against persons allegedly involved in illegal quarrying, including seizure of machinery and trucks, as well as relief and compensation for families whose houses may have been damaged or whose lives were allegedly endangered.

Source: <https://www.thestatesman.com/cities/lucknow/nhrc-takes-cognizance-of-alleged-use-of-children-on-social-media-by-etah-based-coaching-centre-1503644472.html>

NHRC takes cognizance of alleged use of children on social media by Etah-based 'coaching centre'

It noted that the complaint raised serious concerns regarding the children's dignity, privacy, psychological well-being, parental consent and possible exploitation.

Statesman News Service | New Delhi | September 29, 2026 11:59 am

The National Human Rights Commission (NHRC) has taken cognizance of a complaint alleging the scripted and repeated use of minor children for making objectionable and politically charged social media videos linked to a purported coaching centre in Uttar Pradesh's Etah.

The NHRC Bench, presided over by Member Priyank Kanoongo, has issued notices to the SSP and District Magistrate of Etah; Managing Director & Country Head, Meta India; and the Ministry of Electronics and Information Technology (MeitY), seeking Action Taken Reports within two weeks.

It noted that the complaint raised serious concerns regarding the children's dignity, privacy, psychological well-being, parental consent and possible exploitation.

Further, it has directed the police to identify the children, ensure their protection and counselling, ascertain the persons controlling the social-media account and examine the role of adults involved in scripting, recording, uploading or facilitating the content. Also, it directed to take appropriate legal action, including registration of an FIR, where a cognizable offence is found.

The NHRC has asked Meta to explain how such content involving minors was repeatedly uploaded and circulated, whether any monetisation or commercial benefit was generated, and what steps were taken to restrict and remove the content while preserving relevant digital evidence.

It stated that children should be treated primarily as children requiring protection and assessment, while the investigation should focus on identifying the adults/persons responsible for scripting, creating, uploading, controlling or commercially exploiting such content.

Source: https://timesofindia.indiatimes.com/city/bhubaneswar/nhrc-seeks-report-on-high-decibel-dj-sound/amp_articleshow/134569843.cms

NHRC seeks report on high-decibel DJ sound

City | Riyan Ramanath V | Sep 29, 2026, 20:45 IST

Bhubaneswar: The National Human Rights Commission (NHRC) has sought an action taken report (ATR) from Khurda district administration and police over the alleged use of high-decibel DJ sound systems during a recent Ganesh Puja immersion procession in Jatni that reportedly led to the death of one person. A slab of a building collapsed on spectators due to the alleged vibration from DJ sound leading to the death.

Acting on a complaint filed by Manoj Jena, chairperson of Human Rights Front India, the commission took cognisance of the matter and observed on Tuesday that the allegations point to possible human rights violations and negligence by public authorities. The NHRC said the complaint raises concerns over the alleged violation of the right to life guaranteed under Article 21 of the Constitution.

It has directed the district magistrate and superintendent of police, Khurda, to conduct an inquiry and submit a detailed report within two weeks. According to the complaint, high-decibel DJ systems were allowed to operate during the immersion procession despite existing restrictions and regulations governing noise pollution.

The complaint further alleged administrative lapses in enforcing the rules and hinted at possible political influence behind the permission granted for such activities. The complainant has demanded strict legal action against officials, organisers and DJ operators found responsible for the incident. He has also sought compensation for the family of the deceased and proper medical treatment for those injured.

Source: <https://www.ndtv.com/india-news/rights-body-flags-coaching-centres-alleged-use-of-minors-for-social-media-12113358>

Rights Body Flags Coaching Centre's Alleged Use Of Minors For Social Media

The Commission has directed the Etah police to identify the children involved and ensure that appropriate measures are taken for their protection.

Reported by: Bismee Taskin Islam India News

Sep 29, 2026 12:59 IST

New Delhi: The National Human Rights Commission (NHRC) has taken cognizance of a complaint alleging that minor children associated with a purported coaching centre in Etah, Uttar Pradesh, were being scripted and repeatedly used in objectionable and politically charged social media videos.

According to the complaint, the children were featured in videos circulated through an Instagram account, raising concerns over their dignity, privacy and psychological well-being. The complaint also questioned whether the children's parents or guardians had given consent for their participation and whether the minors were being exploited for the creation and circulation of social media content.

The NHRC Bench presided over by Priyank Kanoongo has issued notices to the Senior Superintendent of Police, Etah, District Magistrate, Etah, Managing Director and Country Head, Meta India and Secretary, Ministry of Electronics and Information Technology (MeitY). The authorities have been asked to submit Action Taken Reports to the Commission within two weeks.

The Commission has directed the Etah police to identify the children involved and ensure that appropriate measures are taken for their protection and counselling. The police have also been asked to ascertain the persons controlling the Instagram account through which the videos were circulated. The NHRC has further directed the police to examine the role of adults involved in scripting, recording, uploading or otherwise facilitating the content featuring the minors.

If the inquiry establishes that a cognizable offence has been committed, the Commission has directed that appropriate legal action be taken, including registration of an FIR.

The Commission has also sought information from Meta India on the repeated uploading and circulation of the content involving minors. Meta has been asked to explain how such content was allowed to be repeatedly uploaded and circulated on the platform and what measures were taken to restrict or remove it. The company has also been asked to clarify whether any monetisation or other commercial benefit was generated from the content.

The Commission has directed that relevant digital evidence be preserved while the matter is examined.

The NHRC has emphasised that the children should be treated primarily as minors requiring protection and assessment, rather than as subjects of the investigation. It has directed that the investigation focuses on identifying the adults or other persons responsible for scripting, creating, uploading, controlling, or commercially

exploiting the content.

The Commission's directions come in response to allegations concerning the use of minors in social media content and the potential impact such activity could have on their dignity, privacy, and well-being.

Source: <https://www.businesstoday.in/technology/news/story/meta-meity-get-nhrc-notice-over-anti-modi-political-content-featuring-children-on-instagram-558482-2026-09-29>

Meta, MeitY get NHRC notice over anti-Modi political content featuring children on Instagram

The NHRC has initiated an investigation into videos circulated on Instagram showing children in politically sensitive content against PM Modi.

Amit Bhardwaj and Business Today Desk

Noida,

Updated Sep 29, 2026 12:26 PM IST

National Human Rights Commission of India (NHRC) has issued a notice to Meta and the Ministry of Electronics and Information Technology (MeitY) after videos of children went viral on Instagram, allegedly featuring them in anti-PM Modi political content. Several videos reportedly showed children studying at a coaching centre in Etah being featured in scripted, politically charged Instagram videos. The video includes children with critical remarks on India's Prime Minister Narendra Modi.

Anti-Modi video of children goes viral: NHRC to examine allegations

In an X post shared by Muji Singh Rangji, some videos contained politically charged slogans and references to "vote chori" and "pro-CJP" content. Now, the NHRC has decided to examine the allegations over objectionable and politically charged videos featuring children from a coaching centre in Etah, Uttar Pradesh.

"The complaint raised concerns regarding the children's dignity, privacy, psychological well-being, parental consent and possible exploitation," the NHRC statement said.

An NHRC Bench headed by Member Priyank Kanoongo has issued notices to four parties: SSP, Etah; District Magistrate, Etah; Managing Director & Country Head, Meta India; and the Secretary, MeitY. These authorities have been asked to submit Action Taken Reports within two weeks.

Alongside the investigation, NHRC has asked the police to identify the children featured in the videos and make sure they receive protection and counselling. They have also asked to identify who controls the Instagram account and the role of adults involved in scripting, recording, uploading or helping produce the videos.

"Where a cognizable offence is found, appropriate legal action, including registration of an FIR, has been directed," NHRC said.

Meta under fire for explanation

Alongside the concerned authorities, Meta has been asked to clarify how the videos involving minors were repeatedly uploaded and circulated on its platform, and what steps the company took to restrict the videos. Meta is also said to investigate whether the videos made any money or received commercial benefits.

“The Commission has emphasised that the children must be treated primarily as children requiring protection and assessment, while the investigation should focus on identifying the adults/persons responsible for scripting, creating, uploading, controlling or commercially exploiting such content,” the commission said.

Source: <https://www.opindia.com/2026/09/nhrc-directs-etah-police-to-register-fir-meta-respond-complaint-home-tutor-pratibha-instagram-children-anti-modi-hate/>

NHRC directs Etah Police to register FIR, Meta to respond after complaint against 'home tutor' Pratibha, who was brainwashing children with anti-Modi hate: Details

After OpIndia reported about a home tutor Pratibha using her Instagram page with a misleading bio and posting videos featuring school children hurling abuses at PM Modi, the National Human Rights Commission (NHRC) has initiated action.

29 September, 2026 Shraddha Pandey

On 28th September, the National Human Rights Commission took cognisance of a complaint filed by the Sewa Nyaya Uthhan Foundation against exploitation of minor children for creation and circulation of abusive and derogatory content on Instagram by a purported coaching centre with account name "Pratibha_ed_squad".

The coaching centre publishing politically charged videos using children, operates from Uttar Pradesh's Etah district. The complaint alleges that children are being scripted, tutored, and frequently made to appear in videos containing abusive, derogatory, and politically charged expressions. The videos are recorded and uploaded on the Instagram handle "Pratibha_edu_squad" for reach and engagement.

"It is alleged that children, including those belonging to socially and economically vulnerable backgrounds, are being scripted, tutored, and repeatedly made to appear in videos containing abusive, derogatory, and politically charged expressions, which are thereafter uploaded and circulated publicly for digital reach and engagement. The complaint further alleges that a large number of such videos depicting minor children have been uploaded on the platform, raising serious concerns regarding their dignity, privacy, psychological well-being, informed parental consent and possible exploitation by adults controlling or facilitating such content," the NHRC notice states.

"The allegations, if established, disclose serious issues concerning the care, protection and dignity of children and their alleged use by adults for creation, publication and amplification of digital content, warranting examination under the human-rights jurisdiction of the Commission," it adds.

The NHRC Bench headed by Member Priyank Kanoongo has issued notices to the Etah Senior Superintendent of Police, District Magistrate, Meta India's Managing Director and Country Head, in addition to the Secretary of the Ministry of Electronics and Information Technology (MeitY).

The Commission has directed Etah Police to identify the children seen in the derogatory videos uploaded by 'Pratibha_ed_squad' and ensure that they are provided appropriate protection and counselling.

"Identify the children appearing in the impugned videos and ensure that they are produced before the competent Child Welfare Committee (CWC), wherever warranted, for assessment of their care, protection, safety and well-being. Necessary counselling/psychosocial support shall be provided through the CWC/DCPU, while strictly protecting the identity and privacy of the children," the notice reads.

In addition, the police have been directed to identify the individuals running the social media in question and probe the role of adults involved in scripting, recording, uploading, or otherwise facilitating the content.

“Ascertain the identity of the person(s) operating or controlling the social-media handle, recording or creating the videos, scripting or prompting the children, uploading, circulating the content and otherwise facilitating or benefiting from such activity, including the role, if any, of parents/guardians, tuition/coaching operators or other adults,” the notice adds.

Furthermore, the NHRC has directed the police to examine the digital material in question, identify commission of cognisable offence, and register FIR against those involved in creating, recording, uploading, circulation, or facilitation of such content as well as the concerned social media platform Meta/Instagram.

“Examine the entire digital material and, where commission of any cognizable offence is disclosed, ensure registration of FIR and investigation against all persons/entities responsibly, including the person(s) creating, recording, uploading, circulating or facilitating such content and the concerned social-media platform/intermediary, wherever its role or liability is disclosed, under the applicable provisions of the Juvenile Justice (Care and Protection of Children) Act, 2015, Bharatiya Nyaya Sanhita, 2023, Information Technology Act, 2000 and other applicable law,” it stated.

The NHRC asked the Etah Police to ensure that children are no longer made to appear in such derogatory and abusive videos in the future. The police have also been directed to ensure that at no point is the privacy of the concerned children violated. The police is required to submit an Action Taken Report which will “specifically indicate the number and age of c identified, action taken by the CWC/DCPU, Counselling and protection measures provided, persons identified as operating and creating/uploading the content, FIR/action taken, if any, and steps taken for preservation/removal of the impugned digital material.”

NHRC directions to Meta India

The NHRC has directed Meta to examine the Instagram handle ‘Pratibha_edu_squad’ and the derogatory videos involving minor children. Meta has been asked to submit a report with responses to several questions, including how such content was permitted to be uploaded and repeatedly circulated, and whether the content in question generated any financial benefits through advertising or platform-based monetary gains.

In addition, Meta is also required to reveal what action it took to restrict or remove the violative content, and steps taken to preserve the account-registration credentials of the Instagram handle in question.

NHRC directions to MeitY

The notice also includes directions from the NHRC for the Ministry of Electronics and Information Technology. Addressing the MeitY Secretary, the notice directed examination of how children, particularly those stated by the complainant to be from socially and economically vulnerable backgrounds, are “being repeatedly used such content and how the platform has permitted its continued hosting, circulation and amplification. MeitY shall examine the platform’s due diligence, child-safety and grievance redressal mechanisms, ensure appropriate action in accordance with law, and submit an Action Taken Report within two weeks.”

OpIndia reported about Pratibha the ‘home tutor’ with misleading Instagram bio, brainwashing minor school children with anti-Modi hate

On 28th September, OpIndia reported about a home tutor, identified as Pratibha, who has been indoctrinating young kids (some below the age of 5 years) with political propaganda and anti-Modi hatred. The Instagram handle @pratibha_edu-squad’s bio reads, “Indian Administrative Service (IAS)” and “The UPSC Odyssey”.

However, OpIndia could find no publicly available information about Pratibha clearing the IAS exam and becoming an officer. Pratibha did not post content using children as ‘political props’ until the unrest and chaos were

unleashed in India's National Capital by the Cockroach Janta Party (CJP). The first politically charged video was uploaded on 14th July 2026.

She claimed, "Hunger strike is the last resort for anyone. Imagine the condition of a country where people need to take to the streets and fast to demand the resignation of a Minister." Pratibha had also tagged the Instagram handles of Abhijeet Dipke and the Cockroach Janta Party in that video. Receiving better traction, Pratibha began using children for such videos more frequently. The caption of one video reads 'Sharm karo Modi Ji' while another says 'Modi Baba Chor.' A child who is unable to speak coherently is forced to say 'Gande Uncle Vote Chor.' Another kid is heard saying, "Modi hatao Desh bachao." Two other students were forced to mock 'Mann ki Baat' radio programme of Prime Minister Narendra Modi.

Source: <https://www.thestatesman.com/bhubaneswar/nhrc-seeks-atr-on-alleged-quarrying-in-similipal-foothills-1503644772.html>

NHRC seeks ATR on alleged quarrying in Similipal foothills

The National Human Rights Commission (NHRC) has sought an Action Taken Report from the Mayurbhanj District Magistrate on allegations of illegal stone quarrying in the foothills of Similipal National Park, including areas near Saratchandrapur and Bankasahi villages.

Statesman News Service | Bhubaneswar | September 29, 2026 9:17 pm

The National Human Rights Commission (NHRC) has sought an Action Taken Report from the Mayurbhanj District Magistrate on allegations of illegal stone quarrying in the foothills of Similipal National Park, including areas near Saratchandrapur and Bankasahi villages.

In an order dated September 28, the NHRC directed the District Magistrate to inquire into the allegations and submit a report within two weeks of receiving the Commission's communication.

The complaint, filed by rights activist and advocate Akhand, alleged that unauthorised stone quarrying was being carried out in the area, particularly at night, using drilling machines and explosives. It claimed that blasting caused loud explosions and tremors in nearby villages and that cracks had developed in some houses, particularly mud houses inhabited by poor and vulnerable families.

The complainant also alleged that quarrying was being undertaken without requisite approvals or environmental clearances. The complaint further alleged that over 50 stone-laden trucks were passing through the area daily, affecting road safety and the normal life of residents.

Concerns were also raised over alleged deforestation, hill cutting, and noise and air pollution in the Similipal region. The complainant contended that such activities could adversely affect the safety, livelihood and dignity of local communities dependent on natural resources.

The NHRC observed that "if true", the allegations would constitute serious violations of human rights. It accordingly directed its Registry to forward the complaint to the District Magistrate for an inquiry and an expeditious report.

The complainant had sought action against those allegedly involved in the quarrying, including seizure of machinery and trucks, besides relief and compensation for families whose houses were allegedly damaged or whose lives were put at risk.

Source: <https://telanganatoday.com/nhrc-seeks-action-over-alleged-exploitation-of-children-for-instagram-content>

NHRC seeks action over alleged exploitation of children for Instagram content

By IANS

Published Date - 29 September 2026, 07:28 PM

The NHRC has ordered an inquiry into allegations that children aged three to 12 were being used in abusive and politically charged Instagram videos. It directed police, MeitY and Meta India to investigate the allegations and protect the children's identity and well-being

New Delhi: The National Human Rights Commission (NHRC) has taken cognisance of a complaint alleging the systematic misuse and exploitation of young children, aged between 3 and 12 years, for creating and circulating social media content through an Instagram handle reportedly operated from the Marchra area of Etah district in Uttar Pradesh.

A Bench presided over by NHRC Member Priyank Kanoongo has issued notices to the Senior Superintendent of Police, Etah; the District Magistrate, Etah; the Secretary, Ministry of Electronics and Information Technology (MeitY); and the Managing Director and Country Head of Meta India, directing them to submit their respective Action Taken Reports (ATR) within two weeks.

The action was initiated on a complaint filed by Sewa Nyaya Utthan Foundation, alleging that minor children, including those from socially and economically vulnerable backgrounds, were being made to appear in videos containing abusive, derogatory and politically charged expressions. The complaint alleged that the children were scripted, tutored and prompted to repeat such expressions, following which the videos were uploaded and circulated publicly for digital reach and engagement.

The NHRC observed that the allegations, if established, disclose serious issues concerning the care, protection and dignity of children and their alleged use by adults for the creation, publication and amplification of digital content.

The NHRC directed the Etah SSP to immediately verify the allegations and identify the children appearing in the videos and, wherever warranted, produce them before the competent Child Welfare Committee (CWC) for assessment of their care, protection, safety and well-being. It also directed that necessary counselling and psychosocial support be provided to the children through the CWC or District Child Protection Unit (DCPU), while strictly protecting their identity and privacy.

The police have been further directed to ascertain the identity of persons operating or controlling the social media handle, recording or creating the videos, scripting or prompting the children, uploading or circulating the content, or otherwise facilitating or benefiting from the activity. The NHRC said the role, if any, of parents or guardians, tuition or coaching operators and other adults should also be examined.

The apex human rights body directed that the entire digital material be examined and, if commission of any cognisable offence is disclosed, an FIR be registered and investigation undertaken against all persons or entities

responsible, including those creating, recording, uploading, circulating or facilitating the content, as well as the concerned social media platform or an intermediary wherever its role or liability is disclosed. The investigation may involve applicable provisions of the Juvenile Justice (Care and Protection of Children) Act, 2015, the Bharatiya Nyaya Sanhita, 2023, the Information Technology Act, 2000 and other applicable laws, the NHRC said.

The SSP was also directed to ensure the immediate preservation and lawful collection of relevant videos, account information, upload records and other digital evidence so that deletion or alteration of online material does not prejudice the investigation.

The District Magistrate has been directed to ensure that the children identified in connection with the alleged content are promptly produced before the CWC, wherever required, and that their safety, care and psychological well-being are assessed. The DCPU has also been directed to facilitate counselling and psychosocial support and assess the circumstances in which the children were allegedly made to participate in such content.

The NHRC has separately directed Meta India to examine the Instagram handle and material depicting the minor children and submit a report explaining how such content involving repeated use of young children was permitted to be uploaded, repeatedly circulated and remain accessible on the platform.

Meta has also been asked to disclose whether the account or content generated any monetisation, commercial benefit, advertising revenue or other platform-based financial benefit, directly or indirectly. The social media platform has further been directed to state the action taken to restrict or remove content found violative of applicable law or child-safety policies, while preserving relevant account and content data for lawful investigation. It has also been asked to preserve and, upon lawful request, furnish relevant account registration particulars, login or access records, IP or device information, upload records and other available digital evidence to the investigating agency.

The NHRC has directed MeitY to examine how children, particularly those stated by the complainant to be from socially and economically vulnerable backgrounds, were reportedly being repeatedly used in such content and how the platform permitted its continued hosting, circulation and amplification. MeitY has also been asked to examine the platform's due diligence, child safety and grievance redressal mechanisms and take appropriate action in accordance with law.

The NHRC made it clear that the children appearing in the alleged material are to be treated primarily as children requiring protection and appropriate assessment, and that the investigation should focus on identifying the adults or persons responsible for scripting, creating, uploading, controlling or commercially exploiting such content. The NHRC also stressed that the identity, dignity and privacy of the children should be protected at every stage of the proceedings.

The SSP, Etah, and the Managing Director and Country Head of Meta India have been directed to submit their respective ATRs, along with supporting documents, within two weeks of receipt of the notice.

Source: <https://timesofindia.indiatimes.com/india/nhrc-issues-notice-to-meta-meity-etah-district-administration-over-exploitation-of-minors/articleshow/134563138.cms>

NHRC issues notice to Meta, MeitY, Etah district administration over 'exploitation' of minors
TIMESOFINDIA.COM | Sep 29, 2026, 03.57 PM IST

NEW DELHI: The National Human Rights Commission (NHRC) on Tuesday took cognizance of a complaint alleging the repeated use of minor children in "scripted, objectionable and politically sensitive" social media videos linked to a purported coaching centre in Etah, Uttar Pradesh.

A bench headed by NHRC member Priyank Kanoongo issued notices to the senior superintendent of police and district magistrate of Etah, Meta India's managing director and country head, and the secretary of the ministry of electronics and information technology (MeitY), seeking action taken reports within two weeks.

The complaint raised concerns over the children's dignity, privacy, psychological well-being, parental consent and possible exploitation. The NHRC has directed Etah police to identify the children involved and ensure their protection and counselling.

The police have also been asked to identify those controlling the social media account and examine the role of adults involved in scripting, recording, uploading or facilitating the videos. The commission directed that appropriate legal action, including registration of an FIR, be taken if a cognizable offence is found.

The NHRC has separately asked Meta to explain how content featuring minors was repeatedly uploaded and circulated, what steps were taken to restrict or remove it, and whether any monetisation or commercial benefit was generated from the content.

Source: <https://www.thehindu.com/news/national/nhrc-notice-to-meta-meity-etah-district-administration-over-alleged-exploitation-of-minors/article71522790.ece>

NHRC issues notice to Meta, Centre, Etah district in U.P. over alleged exploitation of minors in videos

The complaint raised concerns over the children's dignity, privacy, psychological well-being, informed parental consent and possible exploitation by adults facilitating the content; the NHRC sought action-taken reports within two weeks from the authorities concerned and directed the Senior Superintendent of Police in Etah to investigate the roles of those allegedly scripting, recording, uploading and circulating the videos

Updated - September 29, 2026 04:32 pm IST - New Delhi
Ishita Mishra

The National Human Rights Commission (NHRC) on Monday (September 28, 2026) issued notice to Meta, the Ministry of Electronics and Information Technology (MeitY) and Etah district administration in Uttar Pradesh over a complaint alleging that minor children were repeatedly forced to appear in objectionable and politically sensitive social media videos linked to an Instagram account stated to be operated from Etah district.

The NHRC Bench, presided over by member Priyank Kanoongo, in its notice has cited a complaint from Sewa Nyaya Utthan Foundation alleging that children, including those from socially and economically vulnerable backgrounds, were being tutored and repeatedly made to appear in videos containing abusive, derogatory and politically charged expressions, which were subsequently uploaded and circulated publicly for digital reach and engagement.

The complaint raised concerns over the children's dignity, privacy, psychological well-being, informed parental consent and possible exploitation by adults controlling or facilitating the content.

Register FIR

In the notice, the NHRC sought action-taken reports within two weeks from the authorities concerned and directed the Senior Superintendent of Police, Etah to identify the children, ensure their protection and counselling, and investigate the roles of those allegedly scripting, recording, uploading and circulating the videos. The police have also been asked to register an FIR if a cognisable offence is disclosed and preserve relevant digital evidence.

The District Magistrate has been directed to ensure appropriate care, protection and rehabilitation measures through the Child Welfare Committee and District Child Protection Unit.

Meta, the parent company of major social media platforms Facebook and Instagram, has been asked to explain how the content was repeatedly uploaded and circulated, whether it generated any monetisation or commercial benefit, and what steps were taken to preserve relevant digital evidence and address the material.

MeitY has been directed to examine the platform's due diligence, child safety and grievance redressal mechanisms.

Source:

<https://www.prabhatkhabar.com/state/jharkhand/dhanbad/labour-department-investigates-unpaid-school-salaries/amp>

कतरास के गुजराती हिंदी मध्य विद्यालय में 23 माह से शिक्षिका को मानदेय नहीं, श्रम विभाग ने की जांच

Author: Kamdeo singh

| Edited by: अमर कुमार यादव

Updated: Tue, 29 Sep 2026 08:44 PM (IST)

कतरास गुजराती हिंदी मध्य विद्यालय की एक शिक्षिका को 23 महीने से 2540 रु. मानदेय नहीं मिला. राष्ट्रीय मानवाधिकार आयोग के निर्देश पर श्रम विभाग ने की जांच, रिपोर्ट जल्द.

कतरास: गुजराती हिंदी मध्य विद्यालय की गैर सरकारी शिक्षिका भावना चौहान को 23 माह से मानदेय नहीं मिलने की शिकायत की जांच मंगलवार को धनबाद श्रम विभाग की तीन सदस्यीय टीम ने की। राष्ट्रीय मानवाधिकार आयोग, नई दिल्ली के निर्देश के बाद संयुक्त श्रम आयुक्त, रांची के स्तर से मामले की जांच की जिम्मेदारी धनबाद श्रम विभाग को सौंपी गयी थी।

श्रम अधीक्षक कृषि श्रमिक पंकज कुमार, श्रम परिवर्तन पदाधिकारी टुंडी दयानंद कुमार यादव और कंप्यूटर ऑपरेटर राहुल कुमार की टीम विद्यालय पहुंची। टीम ने प्रभारी प्राचार्य आशुतोष पांडे से मामले की जानकारी ली। इसके बाद शिक्षिका भावना चौहान, सुनीता कुमारी और विद्या सिन्हा के बयान दर्ज किये गये। विद्यालय के रिकॉर्ड और संबंधित दस्तावेजों की भी जांच की गयी।

2540 रुपये प्रतिमाह मानदेय नहीं मिलने की शिकायत

शिक्षिका भावना चौहान ने टीम को बताया कि उन्हें करीब 2540 रुपये प्रतिमाह मानदेय मिलता है, लेकिन पिछले 23 माह से इसका भुगतान नहीं किया गया है। वहीं सुनीता कुमारी ने बताया कि उन्हें मात्र एक हजार रुपये प्रतिमाह मानदेय मिलता है। विद्यालय में वर्तमान में पांच गैर सरकारी शिक्षक और एक आदेशपाल कार्यरत हैं। टीम ने विद्यालय अध्यक्ष नीतीश ठक्कर से भी मामले को लेकर पूछताछ की।

निर्धारित न्यूनतम वेतन से कम भुगतान की बात सामने आयी

श्रम अधीक्षक पंकज कुमार ने बताया कि भावना चौहान को लंबे समय से भुगतान नहीं होने की बात सामने आयी है। साथ ही निर्धारित न्यूनतम वेतन से भी कम राशि मिलने की बात जांच के दौरान सामने आयी है। उन्होंने कहा कि जांच पूरी कर रिपोर्ट श्रम आयुक्त, रांची को भेजी जाएगी।

वहीं विद्यालय अध्यक्ष नीतीश ठक्कर ने कहा कि यह मामला श्रम विभाग के क्षेत्राधिकार में नहीं आता है। उन्होंने अधिकारियों के समक्ष सुप्रीम कोर्ट की रूलिंग की प्रति भी प्रस्तुत की। विद्यालय को अल्पसंख्यक दर्जा प्राप्त है।

शिक्षिका पहले कर चुकी हैं धरना

भावना चौहान ने मानदेय भुगतान की मांग को लेकर पूर्व में करीब एक माह तक विद्यालय के बाहर धरना भी दिया था। अब राष्ट्रीय मानवाधिकार आयोग के निर्देश के बाद श्रम विभाग की टीम ने मामले की जांच की है। जांच रिपोर्ट के आधार पर आगे की कार्रवाई की जाएगी।

Source: <https://www.livehindustan.com/national/story-mgm-hospital-rooftop-collapse-human-rights-commission-report-delayed-201790683735162.html>

एमजीएम छत हादसा : ढाई माह बाद भी आयोग को रिपोर्ट नहीं

Sep 29, 2026 05:39 pm IST

By Hindustan | Bureau हिन्दुस्तान , जमशेदपुर

एमजीएम अस्पताल छत हादसा मामले में राष्ट्रीय मानवाधिकार आयोग के निर्देश के ढाई महीने बाद भी जिला प्रशासन ने आयोग को अपनी रिपोर्ट नहीं भेजी है। यह जानकारी स्वयं आयोग ने सौरभ विष्णु के सूचना के अधिकार आवेदन के उत्तर में दी है। 3 मई, 2025 को एमजीएम मेडिकल कॉलेज अस्पताल में छत गिरने से डेविड जॉनसन, लुकास साइमन तिकी, श्रीचंद तांती एवं रेणुका देवी की मौत हो गई थी।

परिवारों की चिंता

सौरभ विष्णु की शिकायत पर आयोग ने 10 जुलाई, 2026 को उपायुक्त को निर्देश दिया था कि शिकायतकर्ता को साथ लेकर जांच करें, और की गई कार्रवाई से अवगत कराएं और चार सप्ताह के भीतर आयोग को रिपोर्ट सौंपें। दूसरी ओर, आयोग ने 23 सितंबर, 2026 के अपने उत्तर में लिखा है कि उसके अभिलेख के अनुसार संबंधित प्राधिकारी से कोई रिपोर्ट प्राप्त नहीं हुई है।

न्याय की उम्मीद

जन विकास मंच के अध्यक्ष सौरभ विष्णु ने कहा, “चार परिवारों ने अपने प्रियजन एक सरकारी अस्पताल में खोए। देश की सर्वोच्च मानवाधिकार संस्था ने जांच और रिपोर्ट का स्पष्ट निर्देश दिया, पर ढाई महीने बाद भी रिपोर्ट नहीं गई। यह सवाल किसी व्यक्ति या दल के विरुद्ध नहीं है। यह इस बात का सवाल है कि जब आयोग का आदेश भी अनसुना रह जाए, तो पीड़ित परिवार न्याय के लिए कहाँ जाएगा।”

आवेदन और अनुरोध

उन्होंने बताया कि उपायुक्त कार्यालय में सूचना के अधिकार के तहत आवेदन देकर जांच, आयोग को रिपोर्ट, मुआवजा राशि की प्राप्ति तथा चारों परिवारों को भुगतान की अलग-अलग स्थिति की जानकारी मांगी है। साथ ही उन्होंने आयोग को सभी दस्तावेजों के साथ पत्र भेजकर अनुपालन नहीं होने पर संज्ञान लेने तथा केस को पुनः खोलने का अनुरोध किया है।

Source: <https://www.bhaskarhindi.com/other/nabalog-bachchon-se-aapattijanank-social-media-video-banvane-ke-mamle-mein-nhrc-sakht-eta-police-aur-meta-ko-notice-1368217>

नाबालिग बच्चों से आपत्तिजनक सोशल मीडिया वीडियो बनवाने के मामले में एनएचआरसी सख्त, एटा पुलिस और मेटा को नोटिस
29 Sept 2026 11:22 AM

उत्तर प्रदेश के एटा जिले में एक तथाकथित कोचिंग संस्थान द्वारा नाबालिग बच्चों से कथित तौर पर स्क्रिप्टेड, आपत्तिजनक और राजनीतिक रूप से संवेदनशील सोशल मीडिया वीडियो बनवाने के मामले में राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) ने कड़ा संज्ञान लिया है।

नई दिल्ली, 29 सितंबर (आईएनएस)। उत्तर प्रदेश के एटा जिले में एक तथाकथित कोचिंग संस्थान द्वारा नाबालिग बच्चों से कथित तौर पर स्क्रिप्टेड, आपत्तिजनक और राजनीतिक रूप से संवेदनशील सोशल मीडिया वीडियो बनवाने के मामले में राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) ने कड़ा संज्ञान लिया है।

आयोग को मिली शिकायत में आरोप लगाया गया था कि कोचिंग संस्थान की आड़ में छोटे बच्चों को बार-बार सोशल मीडिया वीडियो में इस्तेमाल किया जा रहा है, जिससे उनकी गरिमा, निजता और मनोवैज्ञानिक सुरक्षा पर गंभीर खतरा पैदा हो रहा है। शिकायत में अभिभावकीय सहमति के बिना बच्चों के संभावित शोषण को लेकर भी चिंता जताई गई थी।

इस गंभीर मामले पर एनएचआरसी के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली बेंच ने सुनवाई की। आयोग ने मामले को बच्चों के अधिकारों का घोर उल्लंघन मानते हुए एटा के एसएसपी, जिलाधिकारी, मेटा इंडिया के मैनेजिंग डायरेक्टर एंड कंट्री हेड और इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय के सचिव को नोटिस जारी किया है। सभी से दो सप्ताह के भीतर कार्रवाई की रिपोर्ट (एटीआर) मांगी गई है।

आयोग ने एटा पुलिस को स्पष्ट निर्देश दिए हैं कि संबंधित बच्चों की पहचान कर आवश्यकतानुसार उन्हें बाल कल्याण समिति (सीडब्ल्यूसी) के समक्ष प्रस्तुत किया जाए। साथ ही उनकी सुरक्षा और काउंसलिंग सुनिश्चित की जाए। राष्ट्रीय मानवाधिकार आयोग के अनुसार, जांच का मुख्य केंद्र बिंदु उन वयस्कों और तत्वों की भूमिका की पहचान करना होना चाहिए, जो बच्चों के माध्यम से कंटेंट की स्क्रिप्टिंग, रिकॉर्डिंग और अपलोडिंग करा रहे हैं या इस प्रक्रिया को बढ़ावा दे रहे हैं।

इसके साथ ही, मामले में संज्ञेय अपराध पाए जाने पर प्राथमिकी (एफआईआर) दर्ज कर नियमानुसार कड़ी कानूनी कार्रवाई करने के निर्देश भी जारी किए गए हैं। आयोग ने इस मामले में सोशल मीडिया प्लेटफॉर्म की भूमिका पर भी सवाल उठाए हैं। मेटा इंडिया से पूछा गया है कि आखिर नाबालिग बच्चों से संबंधित ऐसी सामग्री को बार-बार अपलोड और प्रसारित होने की अनुमति कैसे मिली। क्या इस तरह के कंटेंट से कोई मोनेटाइजेशन या कमर्शियल लाभ लिया गया और संबंधित डिजिटल साक्ष्यों को सुरक्षित रखने के लिए कंपनी ने क्या कदम उठाए हैं।

एनएचआरसी ने अपने आदेश में स्पष्ट किया है कि इस पूरे मामले में बच्चों को मुख्यतः संरक्षण और सहायता की आवश्यकता वाले बच्चों के रूप में देखा जाए। जांच एजेंसियों को निर्देश दिया गया है कि बच्चों की पहचान, गरिमा और निजता की पूरी तरह से रक्षा की जाए और उन्हें किसी भी तरह से प्रताड़ित न किया जाए। कार्रवाई का मुख्य लक्ष्य वे लोग होंगे, जो बच्चों से स्क्रिप्ट लिखवाने, रिकॉर्डिंग, अपलोडिंग, कंट्रोल करने या व्यावसायिक शोषण में शामिल हैं।

Source: <https://uditvani.in/jharkhand/jamshedpur/jamshedpur-mgm-hospital-roof-collapse-incident-nhrc-order-compensation-awaiting/>

JAMSHEDPUR: एमजीएम अस्पताल छत हादसा: NHRC के आदेश के ढाई माह बाद भी रिपोर्ट नहीं, पीड़ित परिवार अब भी मुआवजे की प्रतीक्षा में
BY-Udit Vani September 29, 2026

उदित वाणी, जमशेदपुर : एमजीएम मेडिकल कॉलेज एवं अस्पताल की छत गिरने की घटना को लेकर पीड़ित परिवारों को अब भी न्याय और मुआवजे की प्रतीक्षा है। राष्ट्रीय मानवाधिकार आयोग (NHRC) के निर्देश के ढाई महीने बाद भी जिला प्रशासन ने अभी तक अपनी जांच रिपोर्ट आयोग को नहीं भेजी है। यह जानकारी जन विकास मंच के अध्यक्ष एवं पूर्व विधानसभा प्रत्याशी सौरभ विष्णु ने दी, जिन्होंने सूचना के अधिकार के तहत यह खुलासा किया।

आयोग के आदेश की अनदेखी, प्रशासन से जवाब नहीं

सौरभ विष्णु के अनुसार, एमजीएम अस्पताल के छत हादसे के बाद NHRC ने 10 जुलाई 2026 को जिला दंडाधिकारी, पूर्वी सिंहभूम को निर्देश दिया था कि वे जांच कर आयोग को चार सप्ताह में रिपोर्ट दें। बावजूद इसके, 23 सितंबर 2026 तक आयोग के पास किसी भी प्रकार की रिपोर्ट नहीं पहुँची है। इस मामले में सौरभ विष्णु ने आयोग को टिपण्णी के साथ पत्र प्रेषित कर अनुपालन न होने की शिकायत भी दर्ज कराई है।

पीड़ित परिवार मुआवजे के इंतजार में

एमजीएम अस्पताल की छत गिरने की घटना 3 मई 2025 को हुई थी, जिसमें डेविड जॉनसन, लुकास साइमन तिकी, श्रीचंद तांती और रेणुका देवी की मृत्यु हो गई थी। सौरभ विष्णु ने बताया कि हादसे के 17 महीने बाद भी मुआवजा राशि प्रक्रिया में ही है। उन्होंने आरटीआई के तहत अस्पताल से भी जानकारी प्राप्त की, जिसमें खुद अस्पताल ने स्वीकारा कि मुआवजे के वितरण की प्रक्रिया अभी लंबित है, जिससे चारों परिवारों को न्याय नहीं मिल पा रहा है।

सूचना अधिकार के तहत पुनः आवेदन और कार्रवाई की मांग

इस बीच, सौरभ विष्णु ने उपायुक्त कार्यालय को 24 अगस्त और 2 सितंबर को पत्र लिखकर प्रक्रिया की जानकारी मांगी, लेकिन उन्हें कोई जवाब नहीं मिला। उन्होंने आज फिर से सूचना के अधिकार के तहत अलग-अलग बिंदुओं पर जानकारी मांगी है, जिसमें जांच, रिपोर्ट, मुआवजा प्रक्रिया और भुगतान की स्थिति शामिल है। साथ ही आयोग को पत्र भेजकर मामले को पुनः खोलने और प्रशासनिक लापरवाही पर संज्ञान लेने का अनुरोध किया है।

Source: <https://www.deshbandhu.co.in/uttarpardesh/national-human-rights-commission-takes-strict-action-on-objectionable-social-media-videos-made-using-minors-issues-notice-to-etah-police-and-meta-323215>

नाबालिग बच्चों से आपत्तिजनक सोशल मीडिया वीडियो बनवाने के मामले में एनएचआरसी सख्त, एटा पुलिस और मेटा को नोटिस

उत्तर प्रदेश के एटा जिले में एक तथाकथित कोचिंग संस्थान द्वारा नाबालिग बच्चों से कथित तौर पर स्क्रिप्टेड, आपत्तिजनक और राजनीतिक रूप से संवेदनशील सोशल मीडिया वीडियो बनवाने के मामले में राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) ने कड़ा संज्ञान लिया है।

By - Deshbandhu Desk 29 Sept 2026 11:48 AM

नई दिल्ली। उत्तर प्रदेश के एटा जिले में एक तथाकथित कोचिंग संस्थान द्वारा नाबालिग बच्चों से कथित तौर पर स्क्रिप्टेड, आपत्तिजनक और राजनीतिक रूप से संवेदनशील सोशल मीडिया वीडियो बनवाने के मामले में राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) ने कड़ा संज्ञान लिया है। आयोग को मिली शिकायत में आरोप लगाया गया था कि कोचिंग संस्थान की आड़ में छोटे बच्चों को बार-बार सोशल मीडिया वीडियो में इस्तेमाल किया जा रहा है, जिससे उनकी गरिमा, निजता और मनोवैज्ञानिक सुरक्षा पर गंभीर खतरा पैदा हो रहा है। शिकायत में अभिभावकीय सहमति के बिना बच्चों के संभावित शोषण को लेकर भी चिंता जताई गई थी।

इस गंभीर मामले पर एनएचआरसी के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली बेंच ने सुनवाई की। आयोग ने मामले को बच्चों के अधिकारों का घोर उल्लंघन मानते हुए एटा के एसएसपी, जिलाधिकारी, मेटा इंडिया के मैनेजिंग डायरेक्टर एंड कंट्री हेड और इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय के सचिव को नोटिस जारी किया है। सभी से दो सप्ताह के भीतर कार्रवाई की रिपोर्ट (एटीआर) मांगी गई है।

आयोग ने एटा पुलिस को स्पष्ट निर्देश दिए हैं कि संबंधित बच्चों की पहचान कर आवश्यकतानुसार उन्हें बाल कल्याण समिति (सीडब्ल्यूसी) के समक्ष प्रस्तुत किया जाए। साथ ही उनकी सुरक्षा और काउंसलिंग सुनिश्चित की जाए। राष्ट्रीय मानवाधिकार आयोग के अनुसार, जांच का मुख्य केंद्र बिंदु उन वयस्कों और तत्वों की भूमिका की पहचान करना होना चाहिए, जो बच्चों के माध्यम से कंटेंट की स्क्रिप्टिंग, रिकॉर्डिंग और अपलोडिंग करा रहे हैं या इस प्रक्रिया को बढ़ावा दे रहे हैं।

इसके साथ ही, मामले में संज्ञेय अपराध पाए जाने पर प्राथमिकी (एफआईआर) दर्ज कर नियमानुसार कड़ी कानूनी कार्रवाई करने के निर्देश भी जारी किए गए हैं। आयोग ने इस मामले में सोशल मीडिया प्लेटफॉर्म की भूमिका पर भी सवाल उठाए हैं। मेटा इंडिया से पूछा गया है कि आखिर नाबालिग बच्चों से संबंधित ऐसी सामग्री को बार-बार अपलोड और प्रसारित होने की अनुमति कैसे मिली। क्या इस तरह के कंटेंट से कोई मोनेटाइजेशन या कमर्शियल लाभ लिया गया और संबंधित डिजिटल साक्ष्यों को सुरक्षित रखने के लिए कंपनी ने क्या कदम उठाए हैं।

एनएचआरसी ने अपने आदेश में स्पष्ट किया है कि इस पूरे मामले में बच्चों को मुख्यतः संरक्षण और सहायता की आवश्यकता वाले बच्चों के रूप में देखा जाए। जांच एजेंसियों को निर्देश दिया गया है कि बच्चों की पहचान, गरिमा और निजता की पूरी तरह से रक्षा की जाए और उन्हें किसी भी तरह से प्रताड़ित न किया जाए। कार्रवाई का मुख्य लक्ष्य वे लोग होंगे, जो बच्चों से स्क्रिप्ट लिखवाने, रिकॉर्डिंग, अपलोडिंग, कंट्रोल करने या व्यावसायिक शोषण में शामिल हैं।

Source: <https://loktantrasavera.com/braking-news/mgm-roof-accident-even-after-two-and-a-half-months-of-nhrc-order-the-report-of-the-district-administration-is-pending-saurabh-vishnu-raised-questions-saying-when-even-the-commissions-orde/>

एमजीएम छत हादसा : NHRC के आदेश के ढाई महीने बाद भी जिला प्रशासन की रिपोर्ट लंबित.... सौरभ विष्णु ने उठाए सवाल, कहा—‘जब आयोग का आदेश भी अनसुना रह जाए तो पीड़ित परिवार न्याय के लिए कहाँ जाएं?’

By-Chanakya Shah September 29, 2026

जमशेदपुर : एमजीएम मेडिकल कॉलेज एवं अस्पताल में हुए छत हादसे के मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) के निर्देश के बावजूद जिला प्रशासन की जांच रिपोर्ट अब तक आयोग को नहीं भेजे जाने का मामला सामने आया है। जन विकास मंच के अध्यक्ष एवं पूर्व विधानसभा प्रत्याशी सौरभ विष्णु के अनुसार, सूचना के अधिकार (RTI) के तहत आयोग से मिली जानकारी में यह बात सामने आई है कि आयोग के निर्देश के करीब ढाई महीने बाद भी संबंधित प्राधिकारी से कोई रिपोर्ट प्राप्त नहीं हुई है।

सौरभ विष्णु के मुताबिक, 3 मई 2025 को एमजीएम मेडिकल कॉलेज एवं अस्पताल में छत गिरने की घटना में डेविड जॉनसन, लुकास साइमन तिकी, श्रीचंद तांती और रेणुका देवी की मौत हुई थी। इस मामले में उनकी शिकायत पर राष्ट्रीय मानवाधिकार आयोग ने 10 जुलाई 2026 को पूर्वी सिंहभूम के जिला दंडाधिकारी को निर्देश दिया था कि शिकायतकर्ता को साथ लेकर मामले की जांच की जाए, की गई कार्रवाई से उन्हें अवगत कराया जाए तथा चार सप्ताह के भीतर आयोग को रिपोर्ट सौंपी जाए।

RTI के जवाब में आयोग ने बताया—रिपोर्ट प्राप्त नहीं हुई.....

सौरभ विष्णु ने बताया कि उन्होंने आयोग के निर्देश के अनुपालन की स्थिति जानने के लिए RTI के माध्यम से जानकारी मांगी थी। 23 सितंबर 2026 को आयोग की ओर से दिए गए जवाब में कहा गया कि उसके अभिलेख के अनुसार संबंधित प्राधिकारी से अब तक कोई रिपोर्ट प्राप्त नहीं हुई है। उन्होंने बताया कि इस संबंध में उन्होंने 24 अगस्त और 2 सितंबर को उपायुक्त कार्यालय में अलग-अलग पत्र भी दिए थे। उनके अनुसार दोनों पत्र कार्यालय में प्राप्त हुए, लेकिन अब तक उन्हें कोई जवाब नहीं मिला और न ही उन्हें जांच प्रक्रिया में शामिल किया गया।

17 महीने बाद भी मुआवजे का इंतजार.....

सौरभ विष्णु ने बताया कि एमजीएम अस्पताल की ओर से 31 अगस्त को RTI के जवाब में मुआवजा राशि के भुगतान को अभी प्रक्रिया में बताया गया है। उनका कहना है कि घटना के लगभग 17 महीने बाद भी मृतकों के परिवारों को मुआवजे का इंतजार है। उन्होंने कहा कि यह मामला किसी व्यक्ति या राजनीतिक दल के खिलाफ आरोप लगाने का नहीं, बल्कि पीड़ित परिवारों को न्याय और प्रशासनिक जवाबदेही सुनिश्चित करने का है।

‘आयोग का आदेश भी अनसुना हो जाए तो पीड़ित कहाँ जाएं?’.....

सौरभ विष्णु ने कहा, “चार परिवारों ने एक सरकारी अस्पताल में अपने प्रियजनों को खोया। देश की सर्वोच्च मानवाधिकार संस्था ने जांच और रिपोर्ट सौंपने का स्पष्ट निर्देश दिया, लेकिन ढाई महीने बाद भी रिपोर्ट आयोग तक नहीं पहुंची। यह सवाल किसी व्यक्ति या दल के खिलाफ नहीं है—यह सवाल इस बात का है कि जब आयोग का आदेश भी अनसुना रह जाए, तो पीड़ित परिवार न्याय के लिए कहाँ जाएं?”

अब RTI के जरिए मांगी गई पूरी स्थिति.....

सौरभ विष्णु ने बताया कि उन्होंने मंगलवार को उपायुक्त कार्यालय में RTI के तहत नया आवेदन देकर मामले से जुड़ी विस्तृत जानकारी मांगी है। इसमें NHRC के आदेश के अनुपालन, जांच की स्थिति, आयोग को भेजी गई रिपोर्ट, मुआवजा राशि की प्राप्ति तथा चारों मृतकों के परिवारों को भुगतान की अलग-अलग स्थिति की जानकारी मांगी गई है। इसके अलावा उन्होंने राष्ट्रीय मानवाधिकार आयोग को भी संबंधित दस्तावेजों के साथ पत्र भेजकर मामले में

अनुपालन नहीं होने पर पुनः संज्ञान लेने और केस को दोबारा खोलने का अनुरोध किया है। अब देखना यह है कि NHRC के निर्देश के बावजूद लंबित रिपोर्ट और मुआवजा प्रक्रिया को लेकर जिला प्रशासन की ओर से क्या जवाब सामने आता है।

Source: <https://hindi.oneindia.com/news/india/nhrc-probes-underage-children-in-etah-coaching-video-case-012-1657895.html>

बच्चों से जुड़े राजनीतिक वीडियो पर NHRC सख्त, Meta, MeitY और एटा प्रशासन को नोटिस

राष्ट्रीय मानवाधिकार आयोग इस दावों की जांच कर रहा है कि एटा कोचिंग सेंटर के नाबालिग बच्चों को बार-बार स्क्रिप्टेड, संवेदनशील राजनीतिक वीडियो में दिखाया गया था। जांच में बच्चों की सुरक्षा, पहचान की सुरक्षा और पुलिस, मेटा इंडिया और MeitY से रिपोर्ट का आदेश दिया गया है, साथ ही जिम्मेदार लोगों के खिलाफ संभावित कानूनी कार्रवाई भी की जाएगी।

By Oneindia Staff Published: Tuesday, September 29, 2026, 13:01 [IST]

नई दिल्ली। राष्ट्रीय मानव अधिकार आयोग (NHRC) ने उत्तर प्रदेश के एटा जिले में एक तथाकथित कोचिंग संस्थान से जुड़े नाबालिग बच्चों को सोशल मीडिया वीडियो में कथित रूप से इस्तेमाल किए जाने के मामले में संज्ञान लिया है।

शिकायत में आरोप लगाया गया है कि बच्चों को स्क्रिप्टेड तरीके से आपत्तिजनक और राजनीतिक रूप से संवेदनशील वीडियो में बार-बार प्रस्तुत किया गया, जिससे उनकी गरिमा, निजता, मानसिक सुरक्षा और अधिकारों पर प्रतिकूल प्रभाव पड़ सकता है।

मामले की गंभीरता को देखते हुए NHRC सदस्य श्री प्रियंक कानूनगो की अध्यक्षता वाली बेंच ने एटा के वरिष्ठ पुलिस अधीक्षक (SSP), जिलाधिकारी, Meta India के Managing Director एवं Country Head तथा इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय (MeitY) के सचिव को नोटिस जारी किया है। आयोग ने सभी संबंधित पक्षों से दो सप्ताह के भीतर Action Taken Report (ATR) प्रस्तुत करने को कहा है।

आयोग ने एटा पुलिस को निर्देश दिया है कि वीडियो में दिखाई देने वाले बच्चों की पहचान कर उनकी सुरक्षा सुनिश्चित की जाए। आवश्यकता पड़ने पर बच्चों को बाल कल्याण समिति (CWC) के समक्ष प्रस्तुत किया जाए तथा उनकी काउंसलिंग और मनोवैज्ञानिक सहायता की व्यवस्था की जाए।

इसके साथ ही पुलिस को उन व्यक्तियों की भूमिका की जांच करने को कहा गया है जो कथित तौर पर बच्चों की स्क्रिप्टिंग, वीडियो रिकॉर्डिंग, अपलोडिंग या कंटेंट के प्रसार में शामिल रहे हैं। आयोग ने स्पष्ट किया है कि यदि जांच में कोई संज्ञेय अपराध सामने आता है तो एफआईआर दर्ज कर कानून के अनुसार कार्रवाई की जाए।

NHRC ने Meta India से भी जवाब तलब किया है। आयोग ने पूछा है कि नाबालिग बच्चों से संबंधित ऐसी सामग्री बार-बार प्लेटफॉर्म पर कैसे अपलोड और प्रसारित होती रही। साथ ही यह भी जानकारी मांगी गई है कि क्या इन वीडियो से किसी प्रकार का आर्थिक लाभ या मोनेटाइजेशन हुआ और संबंधित डिजिटल साक्ष्यों को सुरक्षित रखने के लिए क्या कदम उठाए गए।

आयोग ने MeitY से भी इस प्रकार के मामलों में उपलब्ध नियामकीय और तकनीकी उपायों की जानकारी मांगी है। अपने आदेश में आयोग ने कहा है कि संबंधित बच्चों को सबसे पहले संरक्षण और सहायता की आवश्यकता वाले बच्चों के रूप में देखा जाना चाहिए।

जांच का मुख्य फोकस उन वयस्कों और अन्य व्यक्तियों की भूमिका पर होना चाहिए जो बच्चों की स्क्रिप्टिंग, रिकॉर्डिंग, अपलोडिंग, कंट्रोलिंग या संभावित व्यावसायिक शोषण में शामिल हो सकते हैं। NHRC ने यह भी निर्देश दिया है कि पूरी प्रक्रिया के दौरान बच्चों की पहचान, गरिमा और निजता की रक्षा हर हाल में सुनिश्चित की जाए। आयोग अब संबंधित अधिकारियों और संस्थाओं से रिपोर्ट मिलने के बाद मामले की आगे समीक्षा करेगा।

Source: <https://www.bhaskarhindi.com/state/uttar-pradesh/the-nhrc-has-taken-cognizance-of-the-issue-regarding-the-use-of-social-media-by-minor-children-at-a-so-called-coaching-institute-1368232>

UP News: तथाकथित कोचिंग संस्थान द्वारा नाबालिग बच्चों के सोशल मीडिया इस्तेमाल के मामले में NHRC ने लिया संज्ञान
29 Sept 2026 11:51 AM

NHRC सदस्य प्रियंक कानूनगो की अध्यक्षता वाली बेंच ने एटा के SSP, जिलाधिकारी, Meta India के Managing Director & Country Head तथा MeitY के Secretary को नोटिस जारी कर दो सप्ताह में Action Taken Report (ATR) मांगी

डिजिटल डेस्क, नई दिल्ली। राष्ट्रीय मानव अधिकार आयोग (NHRC) ने उत्तर प्रदेश के एटा जिले में तथाकथित कोचिंग संस्थान से जुड़े नाबालिग बच्चों को कथित रूप से स्क्रिप्ट कर आपत्तिजनक एवं राजनीतिक रूप से संवेदनशील सोशल मीडिया वीडियो में बार-बार इस्तेमाल किए जाने की शिकायत पर संज्ञान लिया है। शिकायत में बच्चों की गरिमा, निजता, मनोवैज्ञानिक सुरक्षा, अभिभावकीय सहमति और संभावित शोषण को लेकर गंभीर चिंताएं जताई गई थीं। NHRC सदस्य प्रियंक कानूनगो की अध्यक्षता वाली बेंच ने एटा के SSP, जिलाधिकारी, Meta India के Managing Director & Country Head तथा MeitY के Secretary को नोटिस जारी कर दो सप्ताह में Action Taken Report (ATR) मांगी है। आयोग ने पुलिस को बच्चों की पहचान कर आवश्यकतानुसार CWC के समक्ष प्रस्तुत करने, उनकी सुरक्षा एवं काउंसलिंग सुनिश्चित करने तथा बच्चों की scripting, recording, uploading और content को facilitate करने वाले व्यक्तियों की भूमिका की जांच करने के निर्देश दिए हैं। संज्ञेय अपराध पाए जाने पर FIR सहित उचित कानूनी कार्रवाई के भी निर्देश हैं। Meta से पूछा गया है कि नाबालिग बच्चों से संबंधित सामग्री को बार-बार अपलोड और प्रसारित होने की अनुमति कैसे मिली, क्या इससे कोई monetisation या commercial benefit हुआ तथा संबंधित डिजिटल साक्ष्यों को सुरक्षित रखने के लिए क्या कदम उठाए गए। आयोग ने स्पष्ट किया है कि बच्चों को मुख्यतः संरक्षण एवं सहायता की आवश्यकता वाले बच्चों के रूप में देखा जाए और जांच का फोकस उन वयस्कों/व्यक्तियों की भूमिका पर हो, जो बच्चों की scripting, recording, uploading, controlling अथवा commercial exploitation में शामिल हैं। बच्चों की पहचान, गरिमा और निजता की रक्षा सुनिश्चित करने के निर्देश दिए गए।

Source: <https://www.aajtak.in/amp/india/news/story/nhrc-notice-meta-india-etah-minor-children-political-videos-ntcpvp-rptc-2656342-2026-09-29>

पॉलिटिकल कंटेंट में छोटे बच्चों का इस्तेमाल क्यों? मानवाधिकार आयोग ने META को भेजा नोटिस

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने उत्तर प्रदेश के एटा में एक कोचिंग सेंटर से जुड़े नाबालिग बच्चों के राजनीतिक वीडियो में इस्तेमाल होने पर संज्ञान लिया है। आयोग ने Meta India के मैनेजिंग डायरेक्टर, इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय के सचिव, एटा के SSP और जिलाधिकारी को नोटिस जारी कर दो सप्ताह में कार्रवाई रिपोर्ट मांगी है।

अमित भारद्वाज

नई दिल्ली, 29 सितंबर 2026, अपडेटेड 2:40 PM IST

पॉलिटिकल कंटेंट के वीडियो में बच्चों को लिए जाने को लेकर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने संज्ञान लिया है। मामला उत्तर प्रदेश के एटा की एक कोचिंग सेंटर से जुड़ा है। वीडियो को सोशल मीडिया पर अपलोड किया गया। आयोग ने एटा के SSP और जिलाधिकारी के साथ Meta India के मैनेजिंग डायरेक्टर व कंट्री हेड और इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय (MeitY) के सचिव को नोटिस जारी किया है।

NHRC सदस्य प्रियांक कानूनगो की अध्यक्षता वाली बेंच ने सभी संबंधित पक्षों से दो सप्ताह के भीतर कार्रवाई रिपोर्ट (Action Taken Report) मांगी है। शिकायत में आरोप लगाया गया है कि एटा के एक कोचिंग सेंटर से जुड़े नाबालिग बच्चों को स्क्रिप्ट देकर बार-बार आपत्तिजनक और राजनीतिक रूप से संवेदनशील वीडियो में इस्तेमाल किया गया। इन वीडियो को एक इंस्टाग्राम अकाउंट के जरिए प्रसारित किया गया।

शिकायत में बच्चों की गरिमा, निजता, मानसिक स्थिति, माता-पिता की सहमति और संभावित शोषण को लेकर चिंता जताई गई है। सूत्रों के मुताबिक, कई वीडियो में कोचिंग सेंटर में पढ़ने वाले बच्चों का इस्तेमाल प्रधानमंत्री नरेंद्र मोदी के खिलाफ पॉलिटिकल कंटेंट में किया गया। कुछ वीडियो में 'वोट चोरी' से जुड़े राजनीतिक नारे और 'CJP समर्थक' कंटेंट होने की बात भी कही गई है।

बच्चों की पहचान कर सुरक्षा और काउंसलिंग के निर्देश

NHRC ने पुलिस को वीडियो में दिखाई देने वाले बच्चों की पहचान करने और उनकी सुरक्षा एवं काउंसलिंग तय करने का निर्देश दिया है। साथ ही सोशल मीडिया अकाउंट को कंट्रोल करने वाले लोगों की पहचान करने को कहा गया है। आयोग ने वीडियो की स्क्रिप्ट तैयार करने, रिकॉर्डिंग करने, उसे अपलोड करने या इस प्रक्रिया में मदद करने वाले वयस्कों की भूमिका की जांच करने के निर्देश भी दिए हैं। अगर जांच में कोई संज्ञेय अपराध सामने आता है तो FIR दर्ज करने समेत उचित कानूनी कार्रवाई करने को कहा गया है।

Meta से भी मांगा जवाब

NHRC ने Meta से पूछा है कि नाबालिगों से जुड़े ऐसे कंटेंट को बार-बार अपलोड और वायरल कैसे होने दिया गया। आयोग ने यह भी पूछा है कि क्या इन वीडियो से किसी तरह की कमाई या व्यावसायिक लाभ हुआ। Meta से सामग्री को प्रतिबंधित या हटाने के लिए उठाए गए कदमों की जानकारी भी मांगी गई है। इसके साथ ही संबंधित डिजिटल सबूतों को सुरक्षित रखने को कहा गया है।

NHRC ने स्पष्ट किया है कि वीडियो में शामिल नाबालिगों को मुख्य रूप से संरक्षण और आकलन की जरूरत वाले बच्चों के रूप में देखा जाना चाहिए। जांच का फोकस उन वयस्कों और अन्य लोगों की पहचान पर होना चाहिए, जो कथित तौर पर ऐसी सामग्री की स्क्रिप्टिंग, निर्माण, अपलोडिंग, नियंत्रण या व्यावसायिक इस्तेमाल के लिए जिम्मेदार हैं।

---- समाप्त ----

Source: <https://www.bhaskar.com/local/mp/vidisha/news/madhya-pradesh-organ-transplant-nhrc-notice-waiting-list-controversy-139196040.html>

Hindi NewsLocalMpVidishaMP Organ Transplant Controversy | NHRC Notice To Health Department

मध्यप्रदेश में अंगदान-प्रत्यारोपण पर NHRC का नोटिस:प्रतीक्षा सूची में गड़बड़ी और अंग खराब होने के आरोप, स्वास्थ्य विभाग से 4 सप्ताह में ATR मांगी
विदिशा1 घंटे पहले

मध्यप्रदेश में अंगदान और अंग प्रत्यारोपण की प्रक्रिया में कथित गड़बड़ी की शिकायत पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने संज्ञान लिया है। आयोग की सदस्य प्रियंक कानूनगो की पीठ ने राज्य के स्वास्थ्य विभाग को नोटिस जारी कर चार सप्ताह में एक्शन टेकन रिपोर्ट (ATR) पेश करने को कहा है।

यह शिकायत विदिशा निवासी विनोद के. शाह ने की थी। शिकायत में आरोप लगाया गया है कि अस्पतालों में अंग प्रत्यारोपण के लिए तय प्रतीक्षा सूची का सही तरीके से पालन नहीं होता। आरोप है कि पात्र मरीजों की जगह पसंदीदा लोगों को प्राथमिकता दी जाती है।

अंग समय पर नहीं पहुंचने का भी आरोप

शिकायत में कहा गया है कि अंगदान को लेकर जागरूकता बढ़ने के बावजूद सरकारी अस्पतालों में व्यवस्थाओं की कमी के कारण दान किए गए अंगों का सुरक्षित और समय पर परिवहन नहीं हो पाता। इसके चलते कुछ अंग समय पर प्रत्यारोपण के लिए इस्तेमाल नहीं किए जा पाते और खराब हो जाते हैं।

विनोद शाह ने अंगदान और प्रत्यारोपण की पूरी प्रक्रिया को ज्यादा पारदर्शी बनाने की मांग की है। साथ ही दानदाता के परिवार को अंगों के उपयोग और प्रत्यारोपण से जुड़ी जानकारी उपलब्ध कराने की मांग भी की गई है।

ग्रामीण क्षेत्रों में नेत्र विशेषज्ञों की कमी का मुद्दा

शिकायत में ग्रामीण इलाकों में नेत्र विशेषज्ञों की कमी का भी जिक्र किया गया है। इसमें मांग की गई है कि जहां विशेषज्ञ उपलब्ध नहीं हैं, वहां प्रशिक्षित नर्सिंग स्टाफ को नेत्रदान की प्रक्रिया में शामिल करने की व्यवस्था की जाए।

अब स्वास्थ्य विभाग को NHRC के नोटिस का जवाब देते हुए मामले में की गई कार्रवाई और उठाए गए कदमों की जानकारी चार सप्ताह के भीतर आयोग को देनी होगी।

Source: <https://navbharattimes.indiatimes.com/india/nhrc-strict-in-childrens-scripted-video-case-notice-to-meta-india-head-etah-dm-and-sp-asks-how-did-the-posting-continue/articleshow/134559599.cms>

hindi NewsindiaNhrc Strict In Childrens Scripted Video Case Notice To Meta India Head Etah Dm And Sp Asks How Did The Posting Continue

बच्चों के स्क्रिप्टेड वीडियो बनवाने के मामले में NHRC सख्त, Meta को थमाया नोटिस, पूछा- कैसे चलती रही पोस्टिंग

Edited by: अभिषेक पाण्डेय | नवभारतटाइम्स.कॉम • 29 Sept 2026, 1:09 pm IST

एटा में नाबालिग बच्चों से कथित तौर पर स्क्रिप्टेड और आपत्तिजनक सोशल मीडिया वीडियो बनवाने के मामले में NHRC ने सख्त रुख अपनाया है। आयोग ने एसएसपी, डीएम और मेटा इंडिया और आईटी मंत्रालय को नोटिस भेजकर दो सप्ताह में जवाब मांगा है।

नई दिल्ली: उत्तर प्रदेश के एटा जिले में एक तथाकथित कोचिंग संस्थान द्वारा नाबालिग बच्चों से कथित तौर पर स्क्रिप्टेड, आपत्तिजनक और राजनीतिक रूप से संवेदनशील सोशल मीडिया वीडियो बनवाने के मामले में राष्ट्रीय मानव अधिकार आयोग (एनएचआरसी) ने कड़ा संज्ञान लिया है।

आयोग को मिली शिकायत में आरोप लगाया गया था कि कोचिंग संस्थान की आड़ में छोटे बच्चों को बार-बार सोशल मीडिया वीडियो में इस्तेमाल किया जा रहा है, जिससे उनकी गरिमा, निजता और मनोवैज्ञानिक सुरक्षा पर गंभीर खतरा पैदा हो रहा है। शिकायत में अभिभावकीय सहमति के बिना बच्चों के संभावित शोषण को लेकर भी चिंता जताई गई थी।

एटा डीएम व मेटा इंडिया हेड को नोटिस जारी

इस गंभीर मामले पर एनएचआरसी के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली बेंच ने सुनवाई की। आयोग ने मामले को बच्चों के अधिकारों का घोर उल्लंघन मानते हुए एटा के एसएसपी, जिलाधिकारी, मेटा इंडिया के मैनेजिंग डायरेक्टर एंड कंट्री हेड और इलेक्ट्रॉनिक्स एवं सूचना प्रौद्योगिकी मंत्रालय के सचिव को नोटिस जारी किया है। सभी से दो सप्ताह के भीतर कार्रवाई की रिपोर्ट (एटीआर) मांगी गई है।

आयोग ने एटा पुलिस को स्पष्ट निर्देश दिए हैं कि संबंधित बच्चों की पहचान कर आवश्यकतानुसार उन्हें बाल कल्याण समिति (सीडब्ल्यूसी) के समक्ष प्रस्तुत किया जाए। साथ ही उनकी सुरक्षा और काउंसिलिंग सुनिश्चित की जाए।

एफआईआर दर्ज करने के निर्देश

राष्ट्रीय मानवाधिकार आयोग के अनुसार, जांच का मुख्य केंद्र बिंदु उन वयस्कों और तत्वों की भूमिका की पहचान करना होना चाहिए, जो बच्चों के माध्यम से कंटेंट की स्क्रिप्टिंग, रिकॉर्डिंग और अपलोडिंग करा रहे हैं या इस प्रक्रिया को बढ़ावा दे रहे हैं।

इसके साथ ही, मामले में संज्ञेय अपराध पाए जाने पर प्राथमिकी (एफआईआर) दर्ज कर नियमानुसार कड़ी कानूनी कार्रवाई करने के निर्देश भी जारी किए गए हैं।

मेटा से आयोग ने पूछे तीखे सवाल

आयोग ने इस मामले में सोशल मीडिया प्लेटफॉर्म की भूमिका पर भी सवाल उठाए हैं। मेटा इंडिया से पूछा गया है कि आखिर नाबालिग बच्चों से संबंधित ऐसी सामग्री को बार-बार अपलोड और प्रसारित होने की अनुमति कैसे मिली।

क्या इस तरह के कंटेंट से कोई मोनेटाइजेशन या कमर्शियल लाभ लिया गया और संबंधित डिजिटल साक्ष्यों को सुरक्षित रखने के लिए कंपनी ने क्या कदम उठाए हैं।

एनएचआरसी ने अपने आदेश में स्पष्ट किया है कि इस पूरे मामले में बच्चों को मुख्यतः संरक्षण और सहायता की आवश्यकता वाले बच्चों के रूप में देखा जाए। जांच एजेंसियों को निर्देश दिया गया है कि बच्चों की पहचान, गरिमा और निजता की पूरी तरह से रक्षा की जाए और उन्हें किसी भी तरह से प्रताड़ित न किया जाए। कार्रवाई का मुख्य लक्ष्य वे लोग होंगे, जो बच्चों से स्क्रिप्ट लिखवाने, रिकॉर्डिंग, अपलोडिंग, कंट्रोल करने या व्यावसायिक शोषण में शामिल हैं।